

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195(ND)/2017

IN THE MATTER OF:

M/s Indusland Bank Ltd.

vs

M/s Gallium Industries Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Order delivered on 22.01.2019

For the Petitioner/Applicant

For the Corporate Debtor

For the Liquidator

:

: Mr. Rakesh Kumar, Mr. Sahil Gupta, Advocate

: Mr. Vijender Sharma, Mr. Pradeep, Advocate

ORDER

It is represented by learned counsel for the liquidator that certain applications have been moved bearing application Nos. 391 and 392/2018. In relation to these applications counsel for respondent No. 1 represents that a reply has also been filed. Even though none appears for the respondent Nos. 2 and 4, it is represented by learned counsel for the liquidator that replies of respondent Nos. 2 and 4 have been duly filed. In relation to respondent Nos. 3,5 and 6 there is no appearance on the part of these respondents. A final opportunity is granted to these respondents to make their reappearance and file reply on the next date of hearing which is fixed on 19.02.2019 at 2.00 P.M. failing which the Tribunal will be constrained to proceed in their absence.

— Set —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)